BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

In the matter of:

Original Application No. 687 OF 2023

In Re: Air Quality Index in various Cities

Original Application No. 663 OF 2023

News Item published in the Indian Express dated 07.10.2023 titled "GRAP Stage I kicks in as air quality dips to poor condition likely to prevail till Sunday"

Original Application No. 1228 OF 2024

News Item titled "Lancet study links alarming mortality rates to poor air quality 12 strategies to combat country's air pollution crisis" appearing in the Indian Express dated 13.09.2024

Index

Sr. No.	Particulars	Page No.
1.	**Comments** on behalf of Central Pollution Control Board, on the note submitted by Amicus Curie on 16.12.2024 in O.A. 687/2023, 663/2023 and 1228/2024.	1-8
2.	**Annexure- I** A copy of note submitted by Amicus Curie on 16.12.2024.	9-17
3.	**Annexure- II** A copy of letter dated 16.08.2024 issue by CPCB to all SPCBs/PCCs.	18-22

Filed by Adv. Amit Singh Chauhan
On behalf of Central Pollution Control Board

Place: Delhi
Dated:06.01.2025

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

In the matter of:

Original Application No. 687 OF 2023

In Re: Air Quality Index in various Cities

Original Application No. 663 OF 2023

News Item published in the Indian Express dated 07.10.2023 titled "GRAP Stage I kicks in as air quality dips to poor condition likely to prevail till Sunday"

Original Application No. 1228 OF 2024

News Item titled "Lancet study links alarming mortality rates to poor air quality 12 strategies to combat country's air pollution crisis" appearing in the Indian Express dated 13.09.2024

COMMENTS ON BEHALF OF CPCB ON THE NOTE SUBMITTED BY AMICUS CURIE ON 16.12.2024 (ANNEXURE-I) IN ORIGINAL APPLICATION NO. O.A. NO. 687 OF 2023 ALONG WITH O.A. NO. 663 OF 2023 AND O.A. NO. 1228 OF 2024

MOST RESPECTFULLY SHOWETH:-

1. That the answering Respondent Central Pollution Control Board (CPCB), respectfully submits the following Para-Wise response to the Note submitted by the Amicus Curiae dated 16.12.2024. For ease of reference, the relevant excerpts from the Amicus Curiae's Note are reproduced below, followed by the CPCB's response:

*i. **Direct the Central Pollution Control Board (CPCB) to ensure along with the concerned States that all NAC Action Plans are revised and updated and are also aligned with Source Apportionment Studies, and that future***

NOTARY PUBLIC Ram Krishan Gupta Area-Delhi Regd. No. 10666/14 GOVT OF INDIA

interventions under the National Clean Air Programme (NCAP) are guided by these studies for data-driven and targeted pollution mitigation measures;

iii. Direct the CPCB to establish a framework for periodic revisions of regional and city action plans, integrating evolving data from Source Apportionment Studies, seasonal pollution patterns, and emerging pollution sources;

2. That on the above mentioned points, it is submitted that as per the directions of this Hon'ble Tribunal in O.A. No. 681 of 2018, city specific clean air action plans were prepared by the SPCBs/PCCs based on the available data and knowledge of the sources of the pollution in the cities. Further, as per the direction of this Hon'ble Tribunal, all 130 non-attainments and million plus cities have completed or are in the process of conducting Source Apportionment (SA) studies. CPCB has already communicated to all SPCBs/PCCs for timely completion of the SA studies and to review and refine city action plans and prioritize actions based on the finding of the SA studies. That in this regard, it is humbly submitted that the necessary process has already been initiated. However, this **Hon'ble Tribunal may give directions to respective SPCBs/ULBs to expedite the SA studies and prioritize actions as per the finding of the SA studies.**

Copy of latest communication by the CPCB to all SPCBs/PCCs dated 16.08.2024 is annexed herewith and marked as <u>Annexure - II</u>.

iv Direct CPCB to verify that city-specific action plans prioritize mitigation measures addressing the primary sources of pollution as identified in the respective Source Apportionment Studies, with clear timelines and resource allocations for effective implementation;

3. That it is further submitted w.r.t the above point that suggestive measures and prioritizing actions as per SA study may need to be submitted by

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No. 10666/14
GOVT OF INDIA

respective ULBs as the City Level Implementation Committee comprising of various stakeholders of city, which is chaired by Municipal Commissioner, who is responsible to implement the clean air city plan on ground. Further, Steering, Monitoring and Implementation Committees constituted at Central, State and City level oversees implementation of NCAP. AQM cells have also been constituted in ULBs of all 130 cities for ground level implementation of air quality management measures.

4. That further, the CPCB has already communicated all SPCBs/PCCs for timely completion of the SA studies and to refine city action plans and prioritize actions based on the findings of the SA studies. That in this regard, it is humbly submitted that the necessary process has already been initiated. This **Hon'ble Tribunal may give directions to SPCBs/ULBs to expedite the SA studies and prioritize actions as per the finding of the SA studies**. Copy of latest communication from the CPCB to all the SPCBs/PCCs is annexed herewith and marked as **Annexure-II.**

v. ***Direct CPCB, SPCBs, and concerned state authorities to submit progress reports on NAC action plans and make them publicly available on their respective websites for transparency and public awareness;***

5. That it is humbly submitted that, "PRANA" – Portal for Regulation of Air-pollution in Non-Attainment cities, has been developed as a portal for monitoring implementation of National Clean Air Programme (NCAP) and is available on www.prana.cpcb.gov.in. PRANA endeavors to track physical as well as financial progress of cities under NCAP and disseminate information about the programme to public. Comprehensive information related to NCAP such as programme details, implementation updates by city/state/national level agencies, air quality data and trends, fund released

NOTARY PUBLIC
Ram Krishan Gupta
Advocate-Delhi
Regd. No. 10666/14
GOVT OF INDIA

and utilized, support from multilateral organisations, reference documents, events, best practices and citizen's corner, etc., are available in public domain of PRANA. The details are already available on PRANA portal and can be accessed from the same. However, **respective SPCBs/PCCs and ULBs may be directed by this Hon'ble Tribunal to upload their NCAP progress reports on their respective website**.

vi. Direct CPCB to file quarterly progress reports before this Hon'ble Tribunal, detailing:

a. ***Status of Source Apportionment Studies across all cities***
b. ***Compliance with thematic areas of NCAP for each city.***
c. ***Impact of measures taken on pollution load reduction in terms of PM2.5 and PM10 levels."***

6. That it is humbly submitted that for the above point (a) and (b), the details are already available on PRANA portal. For point (c) it is suggested that this Hon'ble Tribunal may kindly direct respective SPCBs/PCCs to update the emission inventory at regular intervals and submit the compliance report with respect to the impact of measures taken on pollution load reduction in terms of PM 2.5 and PM10.

vii. Direct National Task Force constituted in compliance with the directions passed by this Hon'ble Tribunal vide order dated 08.04.2021 headed and co-ordinated by the Secretary MOEF&CC to periodically review the effectiveness of city-specific action plans and recommend corrective measures where necessary, particularly in cities failing to meet NCAP targets and report back to the Hon'ble NGT quarterly;

7. It is humbly submitted that till date, total seven (7) meetings of National task Force (Steering Committee) have been convened by MoEFCC to oversee the

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No. 10666/14
GOVT OF INDIA

implementation of the NCAP. The meeting is being conducted regularly by the concerned authority and hence, there is appropriate compliance of the direction of this Hon'ble Tribunal as mentioned in the above point. Also, an Apex Committee under Chairmanship of Hon'ble Minister, EFCC is regularly monitoring the implementation of NCAP.

viii. Direct the CPCB to create a centralized platform for citizens which integrates the existing mechanisms like SAMEER by CPCB, 311 by MCD, PRANA by MoEF&CC and helpline by CAQM;

8. It is submitted that as per the directions of this Hon'ble Tribunal in O.A. No. 681 of 2018, a Public Grievance Redressal Portal (PGRP) has been envisaged in line with *Sameer App* for 130 cities identified under NCAP project across the country, to address public complaints of air pollution in timely manner. The app addresses the complaints by forwarding to respective responsible agencies in the city area. This system already exists in all 130 NCAP cities.

9. That with regard to the suggestion of developing centralised portal for all existing complaint registration and resolution mechanisms, it is humbly submitted that Municipal Corporation Delhi operates 311 call, CPCB operates Sameer based Complaints redressal system. The helpline of MCD receives various kind of grievances from citizens, of which pollution related complaints is one of the subset matter.

10. The existing platforms and helpline are heterogeneous system with different level of user mapping and internal complaint transfer mechanism. Integration of these heterogeneous systems, spread across various cities and local agencies, will be a complex task, as each agency has its different

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No. 10665/14
GOVT OF INDIA

hierarchy, organizational structure, and internal complaint transfer mechanism.

11. In view of the above facts and circumstances, it is humbly prayed before this Hon'ble Tribunal to: -

a. Take on record the instant Comment and accept the submissions of the answering Respondent CPCB and pass appropriate direction/order in this regard; and

b. Pass any other order/direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present O.A. and connected matters thereto.

(Pankaj Agarwal)
Scientist "F"
Central Pollution Control Board

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No. 10666/14
GOVT OF INDIA

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

In the matter of:

Original Application No. 687 OF 2023

In Re: Air Quality Index in various Cities

Original Application No. 663 OF 2023

News Item published in the Indian Express dated 07.10.2023 titled "GRAP Stage I kicks in as air quality dips to poor condition likely to prevail till Sunday"

Original Application No. 1228 OF 2024

News Item titled "Lancet study links alarming mortality rates to poor air quality 12 strategies to combat country's air pollution crisis" appearing in the Indian Express dated 13.09.2024

AFFIDAVIT

I, **Pankaj Agarwal** working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No. 10666/14
GOVT OF INDIA

3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

DEPONENT

पंकज अग्रवाल / Pankaj Agarwal
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

6 JAN 2025

Verified at New Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No. 10665/14
GOVT OF INDIA

DEPONENT

पंकज अग्रवाल / Pankaj Agarwal
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED
NOTARY
DELHI (INDIA)
6 JAN 2025

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 687 OF 2023

IN THE MATTER OF:

In Re: Air Quality Index in various Cities

Along with Original Application No. 663 OF 2023

News Item published in the Indian Express dated 07.10.2023 titled "GRAP Stage I kicks in as air quality dips to poor condition likely to prevail till Sunday"

Along with Original Application No. 1228 OF 2024

News Item titled "Lancet study links alarming mortality rates to poor air quality 12 strategies to combat country's air pollution crisis" appearing in the Indian Express dated 13.09.2024

INDEX *NDoH: 17.12.2024*

S. No.	Particulars	Page No.
1.	Additional Note by Amicus	2-9

Place: New Delhi
Date: 16.12.2024

Sanjay Upadhyay
[Senior Advocate]

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 687 OF 2023

IN THE MATTER OF:

In Re: Air Quality Index in various Cities

Along with Original Application No. 663 OF 2023

News Item published in the Indian Express dated 07.10.2023 titled "GRAP Stage I kicks in as air quality dips to poor condition likely to prevail till Sunday"

Along with Original Application No. 1228 OF 2024

News Item titled "Lancet study links alarming mortality rates to poor air quality 12 strategies to combat country's air pollution crisis" appearing in the Indian Express dated 13.09.2024

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal vide Order dated 26.11.2024 had noted the numerous issues in air pollution as submitted in the Note of the Amicus Curiae dated 25.11.2024, which require urgent examination by this Hon'ble Tribunal.
   Further, it is submitted that the counsel for MoEF&CC on 26.11.2024 has submitted a note before this Hon'ble Tribunal listing the areas of air quality management which the Hon'ble Supreme Court had passed orders/directions in the case of M.C. Mehta v. Union of India [WP (C) No. 13029/1985].
   (i) Crop Burning
   (ii) RFID
   (iii) Remote sensing
   (iv) Hydrogen and CNG Buses
   (v) Color Coded Stickers
   (vi) Parking Policies
   (vii) Pet Coke
   (viii) Thermal power Plants
   (ix) Gas for Power Plants
   (x) Environmental Compensation Charge

(xi) Cap on three wheelers
(xii) Registration of BS IV
(xiii) Railways
(xiv) Bio Medical Waste
(xv) Advertising Policy
(xvi) Eastern Expressway
(xvii) PNG Regulatory Board

2. That this Hon'ble Tribunal after perusing the aforesaid note and list submitted by the Amicus and the MoEF&CC counsel and on the request of the counsel for MoEF&CC, vide order dated 26.11.2024 directed counsels for all the concerned authority

> "*to cull out the issues that need to be examined by the Tribunal and the parameters on which those issues are to be examined and also to find out if any of those issues overlap with the issues under consideration currently before the Hon'ble Supreme Court*."

3. That in pursuance of the aforesaid order of this Hon'ble Tribunal, a meeting was held on 10.11.2024 of the Amicus, Senior Advocate Mr Sanjay Upadhyay, MoEF&CC Counsel, Advocate Ms Suhasini Sen and CAQM Counsel, Senior Advocate Ms Ruchi Kohli.
4. That it is submitted that the issues that have been under consideration by the Hon'ble Supreme Court currently in 2024 have been:-
    i. Implementation of GRAP
    ii. Implementation and Enforcement Mechanism of CAQM
    iii. Ban on Firecrackers
    iv. Filling up of vacancies in the SPCBs
    v. Appointment of Court Commissioners for implementation of GRAP
    vi. Compliance with Solid Waste Management Rules, 2016
    vii. Construction and Demolition activities and waste management under GRAP
    viii. Compensation for construction workers during GRAP IV.

5. That further, although some of the abovementioned issues being dealt with by the Hon'ble Supreme Court may overlap with subjects being looked into by this Hon'ble Tribunal, however, the same may not restrict this Hon'ble Tribunal to

proceed with the present case to adjudicate the issue of air pollution holistically and also to ensure compliance with respect to such overlapping issues as –

i. The Orders of the Hon'ble Supreme Court are primarily restricted to Delhi NCR while the jurisdiction of this Hon'ble Tribunal in the present case pertains to the Non-Attainment Cities beyond Delhi NCR and across States.

ii. The mandate of the present connected matters in this Hon'ble Tribunal pertains to the compliance by Non-Attainment Cities with the various orders/directions passed by the Hon'ble Supreme Court and this Hon'ble Tribunal on the various issues highlighted in the Note of the Amicus Curiae dated 25.11.2024.

A small word of caution in this regard is necessary as the Hon'ble Supreme Court has stated in the order 02.12.2014 passed in M.C. Mehta v. Union of India [W.P. (C) No. 13029/1985] that it would be conducting issue wise hearing in the month of January, 2025 in the said case.

Therefore, in the humble submission of the Amicus Curiae, apart from the implementation of GRAP Orders and the role of CAQM, there is no restriction with the Hon'ble Tribunal proceeding to hear the issues submitted in the Note of 25.11.2024 of the Ld. Amicus Curiae. Moreover, with respect to the issues which have been dealt with prior to 2024 by the Hon'ble Supreme Court, it is well within the mandate of this Hon'ble Tribunal to look into compliance with the Directions of the Hon'ble Supreme Court.

6. That for ease of reference and adjudication, out of the 32-35 issues highlighted in the Note dated 25.11.2024, compliance of States with respect to the law and the directions of the Hon'ble Tribunal, the present note focuses on:-

(i) National Clean Air Programme (NCAP) and City Action Plan

(ii) Source Apportionment Study

Where certain fresh Orders may be issued on the above, although there is partial compliance by the concerned Respondents.

NCAP and City Action Plan

7. That this Hon'ble Tribunal vide order dated 08.04.2021 passed in O.A. No. 681/2018 noted that while action plans have been prepared for almost all the non-attainment cities (NACs) and are available on the websites of CPCB as well as State PCBs. However, the said action plans do not comply with this Hon'ble Tribunal's orders. Further, this Hon'ble Tribunal emphasized that to implement

the rule of law, accountability for every breach of air quality regulations must be established by identifying violators and taking action to restrict polluting activities while also obtaining compensation for the infringement.

8. That it is humbly submitted that CPCB is the executing agency under section 16(2)(b) of the Air (Prevention and Control of Pollution) Act, 1981, which mandates CPCB to plan and execute a nationwide programme for prevention, control and abatement of air pollution. It may be noted that this Hon'ble Tribunal vide order dated 08.04.2021 passed in O.A. No. 681/2018 had observed, "Final success of execution of action plans depends on graph of reduced pollution load.". It is humbly submitted that CPCB may be directed to ensure that the NAC action plans are executed within the NCAP thematic areas, which are -

   (i) Air Quality Data
   (ii) Waste and Biomass - Dumping and Burning
   (iii) Industries
   (iv) Vehicles
   (v) Road Dust and Construction & Demolition
   (vi) Public Outreach
   (vii) Capacity Building, Monitoring Network and Source Apportionment

9. That it is humbly submitted that the CPCB is statutorily mandated to ensure that the city action plans are aligned to the aforesaid thematic areas and that prevention and control of air pollution and fund utilization under NCAP or XV Finance Commission is in accordance with pollution sources identified as per Source Apportionment Study undertaken for respective city.

Source Apportionment Study

10. That this Hon'ble Tribunal in the present O.A. has time and again stressed the need for the NAC cities to undertake and complete respective Source Apportionment Studies and prioritize air quality improving efforts is in line with the concentration of pollutant sources revealed by the study.

    It may be noted that this Hon'ble Tribunal vide order dated 22.11.2023 passed in the present O.A. No. 687/2023 at para 10 noted that States'

> *"The actions for improving air quality should be in accordance with the approved action plan with priority to address the cause which is governing the air quality as per source apportionment."*

Further, this Hon'ble Tribunal vide order dated 05.12.2023 in the present O.A. No. 687/2023 at para 8 emphasised that the States -

> *"……where apportionment study has not been done are required to complete the said apportionment study in respect of the factors contributing in pollution and focus on those factors which have a larger share in contribution."*

11. That it may be pertinent to point out that this Hon'ble Tribunal vide order dated 19.02.2024 passed in the present O.A. No. 687/2023 at para 5(i) has observed that the examination of the Action Taken Reports filed by States in the present matter reveal that many City Action Plans under NCAP are being implemented without having completed the Source Apportionment Study. Further, this Hon'ble Tribunal directed all the States to disclose the contribution by each polluting source in terms of identified pollutant (PM10/PM2.5) as per the Source Apportionment Study.

12. That it is humbly submitted that despite issuing repeated orders for the States to either complete or undertake source apportionment or disclose pollution sources as per source apportionment study, the States failed to submit an action plan in accordance with the directions of this Hon'ble Tribunal.

13. That this Hon'ble Tribunal after perusing the reports filed by the States vide order dated 03.05.2024 passed in the present O.A. No. 687/2023 at para 3(i) observed the following as one of the deficiencies in the reports filed

> *"Source Apportionment Studies have not yet been completed in many cities and not even initiated as they are not falling in the Non-Attainment category."*

14. That it is humbly submitted that this Hon'ble Tribunal in a similar matter, O.A. No**.** 681/2018 had also taken cognizance of the Source apportionment study with respect to NAC. It may be noted that vide order dated 08.10.2018 passed in the aforesaid O.A., this Hon'ble Tribunal had directed the action plans of the Non-Attainment Cities to identify the source of pollution and determine source apportionment, amongst others.

    It may be pertinent to point out here that this Hon'ble Tribunal vide order dated 08.04.2021 passed in the said O.A. while taking note of the Consolidated Report of CPCB filed in the said O.A. at para 26(ii) observed that

"Source Apportionment (SA) study is Completed in 09 States (14 cities); under progress in 15 States (68 cities); and in proposal stage in 14 States (40 cities)."

Further, as per the Reply filed by the MoEF&CC in compliance with this Hon'ble Tribunal's orders dated 03.05.2024 and subsequent orders 14.08.2024 and 26.09.2024 filed in present O.A. No. 687/2023, it is submitted that Out of these 19 cities, 11 cities (Patna, Delhi, Baddi, Dhanbad, Bhopal, Gwalior, Navi Mumbai, Mandi Gobindgarh, Ludhiana, Ghaziabad, and Lucknow) have completed Source Apportionment Studies to assess the contribution of various sources of pollution for prioritizing air pollution control measures.

15. That a combined reading of the directions passed by this Hon'ble Tribunal in O.A. No. 681/2018 and in the present O.A. No. 687/2023, reveals that despite this Hon'ble Tribunal's Directions, not all NAC action plans are based on Source Apportionment Study.

It may be pertinent to mention here that the National Clean Air Programme (NCAP) by MoEF&CC is required to integrate source apportionment studies. It is humbly submitted that such science-based integration ensures that air pollution prevention, control and abatement interventions are precise, measurable, and tailored to the unique pollution dynamics of each city and region. Further, the Source Apportionment study reveals pollution sources that vary significantly across cities and seasons and guides city-specific air quality management plans focusing on predominant local sources ensuring that mitigation measures are data-driven and address the predominant pollution sources unique to each city/region.

In view of the submissions made above, it is humbly submitted that this Hon'ble Tribunal may pass the following directions in the interim:

(i) Direct the Central Pollution Control Board (CPCB) to ensure along with the concerned States that all NAC Action Plans are revised and updated and are also aligned with Source Apportionment Studies, and that future interventions under the National Clean Air Programme (NCAP) are guided by these studies for data-driven and targeted pollution mitigation measures;

(ii) Direct all State Pollution Control Boards (SPCBs) and respective authorities to expeditiously complete the Source Apportionment Studies for all cities, including those not categorized as NACs, as directed by this Hon'ble Tribunal in its orders dated 05.12.2023, 19.02.2024, and

03.05.2024, and ensure submission of comprehensive reports disclosing pollution sources for each city;

(iii) Direct the CPCB to establish a framework for periodic revisions of regional and city action plans, integrating evolving data from Source Apportionment Studies, seasonal pollution patterns, and emerging pollution sources;

(iv) Direct CPCB to verify that city-specific action plans prioritize mitigation measures addressing the primary sources of pollution as identified in the respective Source Apportionment Studies, with clear timelines and resource allocations for effective implementation;

(v) Direct CPCB, SPCBs, and concerned state authorities to submit progress reports on NAC action plans and make them publicly available on their respective websites for transparency and public awareness;

(vi) Direct CPCB to file quarterly progress reports before this Hon'ble Tribunal, detailing:

(a) Status of Source Apportionment Studies across all cities.

(b) Compliance with thematic areas of NCAP for each city.

(c) Impact of measures taken on pollution load reduction in terms of PM2.5 and PM10 levels.

(vii) Direct National Task Force constituted in compliance with the directions passed by this Hon'ble Tribunal vide order dated 08.04.2021 headed and co-ordinated by the Secretary MOEF&CC to periodically review the effectiveness of city-specific action plans and recommend corrective measures where necessary, particularly in cities failing to meet NCAP targets and report back to the Hon'ble NGT quarterly;

Some Additional Interim Directions on key issues impacting Air Pollution may be as follows:

(viii) Direct the CPCB to create a centralized platform for citizens which integrates the existing mechanisms like SAMEER by CPCB, 311 by MCD, PRANA by MoEF&CC and helpline by CAQM;

(ix) Direct the Ministry of Road Transport and Highways to furnish the Status Report on 'Voluntary Vehicle Fleet Modernization Programme, A Guide towards setting of Vehicle Scrappage EcoSystem' and an Action taken Report by all NAC States on the same;

(x) Direct the Ministry of Road Transport and Highways to give a status Report on Central Motor Vehicles (First Amendment) Rules, 2023 dated 16.01.2023 with regard to scrapping of government vehicles, older than fifteen years, including Public Sector Undertakings and autonomous body owned or controlled by Central or State Government and its potential to expand to privately owned vehicles;

(xi) Direct the States of Haryana, Punjab, Uttar Pradesh and Rajasthan to place on record the Action Plan for Crop Residue Management including satellite-based tracking and ground truthing mechanism for regulation, especially for the months of October to February and challenges faced therein;

(xii) Direct the CAQM to provide an updated status report of the implementation challenges of their eighty-five directions issued thus far;

(xiii) Direct the MoEF&CC to provide the status of Action taken by the Coordination Committee on Indo Gangetic Plains constituted by MoEF&CC for air quality management in Indo-Gangetic region consisting of eight States and Union Territories;

(xiv) Direct the MoEF&CC and participating States to provide the status of the World Bank assisted programme on State and Regional Airshed Plans for Indian Cities and States, including the State of U.P's Clean Air Management Project under the same; and

(xv) Pass any other order/direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present O.A. and connected matters thereto.

Place: New Delhi
Date: 16.12.2024

Sanjay Upadhyay
[Senior Advocate]

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

EMAIL

EQ-11099/8/2021-AQM-HO-CPCB-HO-Part(5)

August 16, 2024

To,

The Member Secretary

(As per the list)

Sub.: Submission of latest status of Source Apportionment Studies and to submit Peer Reviewed Source Apportionment (SA) Study Reports -reg.

Sir/Madam,

This has reference to 16th meeting of Implementation Committee held on 03.05.2024. As you are aware that source apportionment studies are undertaken by cities for identifying and quantifying different sources of air pollution in 131 non – attainment and million plus cities. CPCB has already communicated to all SPCBs that SA/EI studies to be taken up in the non-attainment and million plus cities and final peer reviewed reports to be submitted to CPCB.

As per information available with CPCB, SA studies have been completed in 50 cities, under progress in 80 cities and in tendering stage in 01 city (Status attached at Annexure-I).

In this regard, SPCBs/PCCs are requested to submit latest status of Source Apportionment Studies as per Annexure-II by 20-08-2024. Further, as already communicated, SPCBs/PCCs need to get Source Apportionment studies of non-attainment cities, completed expeditiously and refine align the city action plans as per the findings of the SA study at the earliest for effective achievement of particulate matter reduction target.

This issues with the approval of Competent Authority, CPCB.

Yours faithfully,

(P. Agarwal)

Divisional Head-AQM

1824

List:

1.	The Member Secretary, Andhra Pradesh State Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010, Andhra Pradesh
2.	The Member Secretary, Assam State Pollution Control Board, Bamunimaidan, Guwahati – 781021, Assam
3.	The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area,Patna-800023
4.	The Member Secretary, Chhattisgarh Environment Conservation Board, Paryavaran Bhawan, North Block, Sector-19 Naya Raipur – 492 099, Chhattisgarh
5.	The Member Secretary, Gujarat State Pollution Control Board, Sector 10-A, Gandhinagar – 382043, Gujarat
6.	The Member Secretary, Haryana State Pollution Control Board, C-11, Sector 6, Panchkula, Haryana 134109
7.	The Member Secretary, Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, Below BCS, New Shimla, Himachal Pradesh 171009
8.	The Member Secretary, J&K State Pollution Control Board, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar-Jammu and Kashmir
9.	The Member Secretary, Jharkhand State Pollution Control Board, T.A Building, HEC Campus, P.O. Dhurwa Ranchi –834004, Jharkhand
10.	The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, 4th& 5th floors, Church Street, Bangalore – 560 001, Karnataka
11.	The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 2nd – 4th Floor, Opp. Cine Planet Cinema, Nr. Sion Circle, Sion (E), Mumbai – 400 022
12.	The Member Secretary, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5 Arera Colony Bhopal –462016, Madhya Pradesh
13.	The Member Secretary, Meghalaya State Pollution Control Board, Arden, Lumpyngngad, Shillong – 793014, Meghalaya

14.	The Member Secretary, Nagaland State Pollution Control Board, Signal Point, Dimapur, Nagaland – 797112
15.	The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012, Odisha
16.	The Member Secretary, Punjab Pollution Control Board, VatavaranBhawan, Nabha Road, Patiala, Punjab
17.	The Member Secretary, Rajasthan State Pollution Control Board, A-4bInstitutional Area, Jhalana Doongri Jaipur – 302004, Rajasthan
18.	The Member Secretary, Tamil Nadu State Pollution Control Board, No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
19.	The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhavan A-3, Industrial Estate, SanathNagar, Hyderabad – 500 018, Telangana
20.	The Member Secretary, Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun,Uttarakhand- 248001
21.	The Member Secretary, Uttar Pradesh State Pollution Control Board, Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow– 226010, Uttar Pradesh
22.	The Member Secretary, West Bengal State Pollution Control Board, ParibeshBhavan, 10A, Block-L.A., Sector III, BidhanNagar, Kolkata - 700 10, West Bengal
23.	The Member Secretary, Chandigarh Pollution Control Committee, Paryavaran Bhawan Madhya Marg, Sector - 19 B,Chandigarh – 160019.
24.	The Member Secretary, Delhi Pollution Control Committee 4th floor, ISBT Building, Kashmere Gate, Delhi – 110006

Annexure-I

Latest Status of Source Apportionment studies in Non-attainment and million plus cities

Status	State	Cities
Study Completed	Andhra Pradesh	Vijayawada
	Maharashtra	Mumbai, Pune, Solapur, Nashik, Navi Mumbai, Amravati, Aurangabad, Kolhapur
	Bihar	Gaya, Patna, Muzaffarpur
	Gujarat	Ahmedabad, Surat
	Karnataka	Bangalore, Gulburga, Hubli Dharwad and Devanagere
	Delhi	Delhi
	Madhya Pradesh	Bhopal, Gwalior
	Punjab	Mandi-Gobindgarh, Khanna, Patiala, Dera Bassi, Naya Nangal, Dera Baba Nanak, Ludhiana & Jalandhar
	Tamilnadu	Chennai, Madurai, Trichy & Thoothukudi
	Jharkhand	Dhanbad
	Rajasthan	Jaipur & Alwar
	Uttar Pradesh	Prayagraj, Varanasi, Kanpur, Agra & Ghaziabad
	West Bengal	Kolkata & Howrah
	Himachal Pradesh	Baddi, Damtal, Kala-Amb, Nalagarh, Paonta Sahib, Parwanoo, Sunder Nagar
SA/EI work under process	Andhra Pradesh	Vishakhapatnam, Rajahmundry, Anantapur, Chitoor, Eluru, Guntur, Kadapa, Kurnool, Nellore, Ongole, Srikakulam, Vizianagaram
	Maharashtra	Badlapur, Akola, Chandarpur, Jalgaon, Jalna, Latur, Ulhasnagar, Sangli, Thane, Vasai-Virar & Nagpur
	Chhattisgarh	Bhilai, Korba, Raipur
	Gujarat	Vadodara, Rajkot
	Jammu & Kashmir	Jammu & Srinagar
	Uttarakhand	Kashipur, Rishikeh, Dehradun
	Meghalaya	Byrniha
	Nagaland	Dimapur, Kohima
	Madhya Pradesh	Indore, Jabalpur, Ujjain, Dewas and Sagar
	Odisha	Angul, Talcher, Cuttack, Bhubaneswar, Balasore, Kalinganagar & Rourkela
	Punjab	Amritsar
	Chandigarh	Chandigarh
	Jharkhand	Jamshedpur, Ranchi
	Rajasthan	Jodhpur, Kota and Udaipur
	Telangana	Sangareddy, Hyderabad, Nalgonda & Patancheruvu
	Uttar Pradesh	Anpara, Bareily, Firozabad, Gajraula, Jhansi, Khurja, Lucknow, Moradabad, Noida, Raebareli, Meerut
	West Bengal	Asansol, Durgapur, Barrackpore & Haldia
	Haryana	Faridabad
	Assam	Guwahati, Nagaon, Nalbari, Sibsagar, Silchar
In Tendering Stage	Uttar Pradesh	Gorakhpur

Annexure-II

Status Source Apportionment Study

State (A)	S. No.	Basic Details					Study Details					Expected Date of Completion of the Study (L)	Final Peer Reviewed Report (M)
		City (B)	Institute carrying out SA Study (C)	Cost of the Study (Lacs) (D)	Funded under (E)	MoU Signed (F)	Air Quality Monitoring (G)	Emission Inventory (H)	Receptor Modelling (I)	Dispersion Modelling (J)	Evaluation of Control Scenarios (K)		

All details are required to fill mandatorily.